

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:6969  
ANSWERED ON:07.05.2010  
FORGING LETTERHEADS OF SEBI  
Ramkishun Shri

**Will the Minister of FINANCE be pleased to state:**

- (a) whether instances of procurement of fake Securities and Exchange Board of India (SEBI) orders by individuals/entities to take advantage of the market reaction therefrom have come up before SEBI during the year 2008;
- (b) if so, the details thereof and the action taken thereon; and
- (c) the measures taken or proposed to be taken to avoid such instances in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI NAMO NARAIN MEENA)

(a): Yes , Sir.

(b): A forged SEBI letter was sent to the then Chairman and Managing Director of M/s. Pyramid Saimira Theatre Limited (PSTL) directing him to make an open offer under the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997. Another forged SEBI letter was addressed to an individual inter-alia seeking details such as his acquisitions in the company, his relationship with the then Chairman and Managing Director of PSTL. This forgery was done to manipulate the stock price of PSTL.

An FIR was registered with the Bandra Kurla Complex Police Station in the matter of forgery of SEBI communications. Based on investigations conducted by SEBI, these persons, and entities prima facie found guilty have been directed not to buy, sell or deal in securities markets including Initial Public Offerings, either directly or indirectly till further orders.

(c): SEBI had issued ad-interim ex-parte order against persons/ entities who prima facie appeared to have indulged in manipulative conduct and have prohibited them from buying, selling or dealing in the securities market including in Initial Public Offerings, in any manner, either directly or indirectly, till further directions.